

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.234/SM/2012

Coram:

**Dr. Pramod Deo, Chairperson
Shri S.Jayaraman, Member
Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member**

Date of Hearing: 8.1.2013

Date of Order: 15.1.2013

In the matter of

Default in payment of Unscheduled interchanges (UI) charges for the energy drawn in excess of the drawn schedule by Department of Power, Government of Arunachal Pradesh, Itanagar.

**And
In the matter of**

1. Department of Power, Government of Arunachal Pradesh, Itanagar.
 2. Secretary (Power), Department of Power, Government of Arunachal Pradesh, Itanagar
- ... Respondents**

Following were present:

1. Shri R.Sutradhar, NERLDC
2. Shri Anuj Vij, Secretary (Power), Govt. of Arunachal Pradesh

ORDER

In our order dated 5.12.2012, we had directed as under:

"3. During the course of hearing, the representative of the NERLDC submitted that a sum of ₹ 11.28 crore is outstanding against Department of Power, Government of Arunachal Pradesh towards UI payment as on 20.11.2012.



4. We direct the second respondent to appear before us on the next date of hearing with a firm payment schedule for liquidation of outstanding UI dues and to explain as to why he would not be held personally liable for non-compliance with the order of the Commission dated 19.10.2012."

2. Secretary (Power), Government of Arunachal Pradesh appeared before the Commission and submitted that outstanding UI dues have been liquidated. The representative of the NERLDC confirmed about the clearance of outstanding UI dues by Govt. of Arunachal Pradesh.

3. Noting the above submissions, we discharge the notice under Section 142 of the Electricity Act, 2003 against the respondents and direct the present proceedings be dropped.

4. Petition No. 234/SM/2012 is disposed of accordingly.

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Sd/-
(M.Deena Dayalan)
Member

sd/-
(V.S.Verma)
Member

sd/-
(S.Jayaraman)
Member

sd/-
(Dr. Pramod Deo)
Chairperson